

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 67/2003 in  
OA 189/2001

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New Delhi this the 4th day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Shri R.P.Yadav,  
Senior Investigator,  
Finance Commission Division,  
Department of Expenditure  
Ministry of Finance & Company  
Affairs, Block XI, 5th Floor,  
CGO Complex, New Delhi.

..Petitioner

(Petitioner present in person )

VERSUS

Shri D.C.Gupta,  
Secretary,  
Department of Expenditure,  
Ministry of Finance and  
Company Affairs, North Block,  
New Delhi-1

..Respondents

(By Advocate Shri N.S.Mehta, learned  
senior counsel with Shri Madhav  
Panikar )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard the petitioner and Shri N.S.Mehta, learned senior counsel for the respondents. We have also perused the order of the Tribunal dated 13.12.2001 in OA 189/2001. From this order, it is seen, inter-alia, that no relief was granted to the applicant/petitioner and the OA was disposed of with a direction to the respondents to act in accordance with the relevant rules and instructions. From a perusal of the compliance affidavit filed by the respondent/alleged contemner, we are satisfied that there is no wilful or contumacious

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disobedience of the Tribunal's order justifying further continuance of the CP.

2. In the result, CP 67/2003 is dismissed. Notice issued to the alleged contemner is discharged. File consigned to the record room.

(Govindan S.Tampi )  
Member (A)

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*Lakshmi Swaminathan*  
( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)